

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**LOK SABHA UNSTARRED QUESTION NO. 90**

TO BE ANSWERED ON MONDAY, THE 3<sup>rd</sup> FEBRUARY, 2025/14 MAGHA, 1946(SAKA)

**DONATIONS IN CHARITABLE ORGANISATION**

**90. Shri Arun Kumar Sagar**

Will the Minister of FINANCE be pleased to state:-

- (a) the details of charitable organisations such as Temples, Churches, Gurudwaras, Mosques etc. as on date in the country where donations are exempted under section 80-G of the Income Tax Act, State-wise;
- (b) the details of the amount received as donation by the said religious organisations during the last three years and the current year, year-wise;
- (c) the details of the items on which the said charitable organisations spent the money received as donations during the said period, State-wise; and
- (d) the details of amount of exemption provided by the Government under Section 80-G of the Income Tax Act on the amount received as donation by religious organisations during the said period, year-wise and organisation-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)**

**(a), (b) & (d)**

The number of charitable organisations, in the sub-category of “Religious” under the category of “Charitable & Religious” in respect of which various donors have claimed deduction u/s 80G of the Income-tax Act, 1961 as available from the ITRs filed in the last three years are as under:

<b>AY</b>	<b>Count of Donee (Charitable Organisations)</b>	<b>Amount of donation (in Rs. Crores)</b>
2022	2,067	294.29
2023	2,557	311.83
2024	1,974	227.87

For Income Tax purpose the charitable organisations are not classified as Temples, Churches, Gurudwaras, Mosques etc.

**(c)**

Since, there is no specific item-wise classification of expenditure captured in the return of income, therefore, no such data is available.

\*\*\*\*\*